

In the Central Administrative Tribunal
Calcutta Bench

MA No.33A of 1998
(OA 972 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Smt. Rekha Pakrashi & Ors.

Vs.

Smt. Sadhana Chakraborty & Ors.

For the Applicant : Mr. P.K. Munshi, Advocate

For the Respondents: None

Heard on : 24-9-98

Date of Judgement : 24-9-98

O R D E R

Heard Ld. Advocate Mr. Munshi and he submits that he filed this application bearing No.33A of 1998 for adding him as private respondent to the application. I ^{find} ~~a~~ that such application is not maintainable under the law. However, liberty is given to the applicant for applying to be intervenor in this case. Accordingly, MA application is disposed of.

(D. Purkayastha)
Member (J)